

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-401/ND/2017

IN THE MATTER OF:

Mr. Deepak Khanna

.. PETITIONER

Vs.

Earth Infrastructure Ltd

... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 13.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant :

For the Respondents : Mr. Joel , Advocate for Cor. Debtor

For the RD (N) :


For the Intervener :

ORDER

None appears for the petitioner. However, pursuant to the Notice issued to the Corporate Debtor in compliance with the Order dated 16.11.2017 passed by this Tribunal, Mr. Joel, Advocate has appeared representing the Corporate Debtor and seeks some time to file reply to the petition.

Taking into consideration the said representation, 10 days time is granted to the Corporate Debtor to file its reply with an advance copy to be made available to the Ld. Counsel for the petitioner and Petitioner to file its rejoinder, if any, within a period of seven days thereafter.

List on 10.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
13.12.2017